

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No. 410 of 2021**

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Anjani Kumar @ Anjani Kumar Sharma ..... Petitioner  
Versus

1. The State of Jharkhand  
2. Mrs. Sarswati Devi @ Sarswati Mukherjee  
3. Priya Mukherjee  
4. Diya Mukherjee ..... Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Petitioner : M/s Manoj Sinha, Adv.  
Anjana Kumari, Adv.  
For the State : Mr. Sardhu Mahto, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

03/09.09.2021 The instant application has been filed against the order dated 30.06.2021 passed by the learned Principal Judge, Family Court, Deoghar in Original Maintenance Case No.120 of 2018 whereby and whereunder the petitioner has been directed to pay Rs.3,000/- to O.P. No.2 (the wife) and Rs.2,000/- per month each to the minor daughters.

It has been submitted by learned counsel for the revisionist that the marriage between the parties is not in dispute. The only quantum of maintenance has been challenged taking plea that there is no material available on record suggesting the income of the revisionist. It has been further submitted that the revisionist is a self employed and he earns through private tuition and his earning is not more than Rs.5,000/- to Rs.7,000/-, per month and as such maintenance amount is excessive.

From pleading of the parties, it appears that the marriage has taken place in the year 2001. They have been blessed with two female child and their age has been assessed as 13 years and 11 years in the year 2019. Thus, at present, the family is consisting of husband, wife and two minor children. Wife is residing separately disclosing sufficient cause, which has been accepted by the court, with her two minor daughters. The court has considered the fact that the revisionist has landed property and house from which he gets rent, which is part of his income. Further he runs coaching institute.

Considering the above facts and assessing the status of the parties, as the Family Court has firsthand experience while conducting the trial has fixed the maintenance.

Considering the status and entire material on record, the maintenance of Rs. Rs.3,000/- to O.P. No.2 (wife) and Rs.2,000/- per month each to minor daughters is rational and requires no interfere.

Accordingly, instant criminal revision is, hereby, dismissed.

**(Rajesh Kumar, J.)**